

ITEM NO.115

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 1093/2024

SONIA DAGA

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 04-09-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE R. MAHADEVAN

For Appellant(s) Mr. Rajat Aneja, Adv.
Ms. Chandrika Gupta, Adv.
Ms. Radhika Gupta, AOR

For Respondent(s) Ms. Garima Prashad, Sr. A.A.G.
Mr. Sudeep Kumar, AOR
Ms. Rupali, Adv.

Mrs. Aprajita Singh, Sr. Adv.
Mr. Rohit Amit Sthalekar, AOR
Mr. Purnendu Bajpai, Adv.
Mr. Shashank Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Though we are conscious of the fact that in connection with the transfer petition between the parties before this Court, the matter was referred to the Mediation Centre but the same was unsuccessful, nonetheless, after hearing for sometime, we are of the opinion and hopeful that since it is a matter of dispute arising within the family, the same can be sorted out by mediation.

Learned counsel for both the parties are

inclined to go for a second mediation. Accordingly, we refer the matter to the Mediation Centre attached to the Supreme Court. The Coordinator of the Mediation Centre would appoint a senior seasoned mediator to settle the dispute. The parties shall appear before the mediator, so appointed, on 20th September, 2024, at 03:00 p.m..

The report of mediation be submitted within two months.

List thereafter.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
COURT MASTER (NSH)